

**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR  
NORTH AMERICAN MERCANTILE INDIA PRIVATE LIMITED OPERATING IN  
TRADING OF MERCHANDISE OF ELECTRICAL, ELECTRONIC AND TEXTILE  
ITEMS**

(Under regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>Sr. No.</b>	<b>RELEVANT PARTICULARS</b>	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	North American Mercantile India Private Limited <b>CIN:</b> U51505MH2002PTC134513 <b>PAN:</b> AABCN4588L
2.	Address of the registered office	<b>Office of Corporate Debtor:</b> - Gala No. 12, Jamnadas Industrial Estate Opp. Jawahar Talkies, Mulund - West, Mumbai, Maharashtra - 400080
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information is available on quantity. Corporate Debtor has booked a NIL revenue from operation (other income Rs 273.00) as per audited financial statements of FY 2022-23. Current year financial statements are not available.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at <a href="mailto:cirp.namipl@gmail.com">cirp.namipl@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at <a href="mailto:cirp.namipl@gmail.com">cirp.namipl@gmail.com</a>
10.	Last date for receipt of expression of interest	15.03.2024
11.	Date of issue of provisional list of prospective resolution applicants	25.03.2024
12.	Last date for submission of objections to provisional list	30-03-2024
13.	Date of issue of final list of prospective resolution applicants	09.04.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14.04.2024
15.	Last date for submission of resolution plans	14.05.2024
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.namipl@gmail.com">cirp.namipl@gmail.com</a>




Ms. Kanak Jani

Resolution Professional of North American Mercantile India Private Limited

**IP Reg. No:** IBBI/PA-001/IP-P-01757/2019 -2020/12685**Regd. Address:** 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Next to Sanjeevani International School,

Navi Mumbai, Maharashtra - 410210

AFA Validity upto: 19-12-2024

**Email Id:** [cirp.namipl@gmail.com](mailto:cirp.namipl@gmail.com)

Date: 29.02.2024

Place: Mumbai

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR NORTH AMERICAN MERCANTILE INDIA PRIVATE LIMITED OPERATING IN TRADING OF MERCHANDISE OF ELECTRICAL, ELECTRONIC AND TEXTILE ITEMS**  
(Under regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN / CIN / LLP No.	North American Mercantile India Private Limited CIN: U51505MH2002PTC134513 PAN: AAAC94588L
2. Address of the registered office	Office of Corporate Debtor - Gala No. 12, Jannadas Industrial Estate Opp. Jawahar Talkies, Mulund - West, Mumbai, Maharashtra - 400080
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Mumbai
5. Installed capacity of main products/services	No information available
6. Quantity and value of main products/services sold in last financial year	No information is available on quantity. Corporate Debtor has booked a Nil revenue from operation (other income Rs 273.00) as per audited financial statements of FY 2022-23. Current year financial statements are not available.
7. Number of employees/workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending email at <a href="mailto:cirp.namipl@gmail.com">cirp.namipl@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(n) of the Code is available at:	Details can be sought by sending email at <a href="mailto:cirp.namipl@gmail.com">cirp.namipl@gmail.com</a>
10. Last date for receipt of Expression of Interest	15.03.2024
11. Date of issue of provisional list of prospective resolution applicants	25.03.2024
12. Last date for submission of objections to provisional list	30.03.2024
13. Date of issue of final list of prospective resolution applicants	09.04.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14.04.2024
15. Last date for submission of resolution plans	14.05.2024
16. Process email to submit EOI	<a href="mailto:cirp.namipl@gmail.com">cirp.namipl@gmail.com</a>

Sd/-  
Ms. Kanak Janti  
Resolution Professional of North American Mercantile India Private Limited  
IP Reg. No. IBSB/1757/2019-2020/12585  
Regd. Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Near to Sanjeevani International School, Navi Mumbai, Maharashtra - 410210  
AFA Validity upto: 19-12-2024  
Date: 29.02.2024  
Place: Mumbai  
Email Id: [cirp.namipl@gmail.com](mailto:cirp.namipl@gmail.com)

**Navi Mumbai Municipal Corporation**

**GARDEN DEPT**  
**TENDER NOTICE NO.NMMC/GARDEN/B-1/ 49 /2023-**

Sr. No.	Name of Work	Estimated amount Rs.
1	Tree Plantation To Increase Green Cover Of City For Vashi Sector 10. Rajiv Gandhi jogars Park	6488084/-
2	Tree plantation to increase Green Cover of city for Ghansoli Naka to Nocil Naka under flyover Bridge Road divider front of Reliance IT park in Navi Mumbai Municipal Corporation	11591141/-

All RETENDER Details are available at <https://nmmc.etenders.in> Sign-  
Dy. Municipal Commissioner (Garden)  
NMMCPRAdV/1314/2024 Navi Mumbai Municipal Corporation

**वैक ऑफ बरडो**  
**Bank of Baroda**

Regional Stressed Assets Recovery Branch  
Dena Heritage Building, 1st floor, 17 - B, Horniman Circle, Fort, Mumbai - 400 001.  
Email: [sarrrms@bankofbaroda.co.in](mailto:sarrrms@bankofbaroda.co.in)

See Rule 8(1)(ii) **POSSESSION NOTICE** (For Immoveable property only)

Whereas The undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issue a Demand Notice dated 04/06/2019 calling upon the Borrower M/s Vaibhav Design Group Prop-Ratnakr Asnotkar to repay the amount mentioned in the notice being Rs. 6600963.00 (Rupees Sixty Six Lakhs Nine Hundred Sixty Three only) as on 31/5/2019 plus future interest & other charges etc. within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this 27th Day of February 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount in the notice being Rs. 6600963.00 (Rupees Sixty Six Lakhs Nine Hundred Sixty Three only) as on 31/5/2019 plus future interest & other charges etc. within 60 days from the date of receipt of the said notice.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act in respect of time available to redeem the secured assets.

**Description of the Immoveable Property:**  
All that piece and parcel of the property consisting of Flat No. 204, measuring 443.85 sq. ft., built up area, on the 2nd floor, in the building known as Bethel ground situated on plot no. 32 CTS No. 1602, 1605, 1606, 1607 & 1608 (part) in survey No. 62 +61 +60 hissa no.10 +7+5A+3+0 of village revenue Chinchavalli Shekin, Taluka -Khalapur, District- Raigad within the limits of Khopoli Municipal Council Khopoli, North-Plot No. 29, South By- Plot No. 34, East By- Plot No. 31, West By- Internal Road

Sd/-  
Kalpana Parekh, Authorised Officer  
Bank of Baroda

**FORM A**  
**POSSESSION NOTICE** (For Immoveable property only)

THIS CORRIGENDUM IS PUBLISHED TO CORRECT TYPOGRAPHICAL ERROR IN ADDRESS OF PROPERTY PUBLISHED IN THE ABOVE NEWS PAPERS WHERE THE PLOT NUMBER IS MENTIONED "PLOT 72" NOW PLEASE READ THE PROPERTY ADDRESS AS KAMAL NIWAS, PLOT NO, 73- 265, RSC 68, CHARKOP SECTOR 7, PRIYADARSHANI VIDYAHARAN MARG, CTS NO. 1C/1/775 OF VILLAGE CHARKOP KANDIVALI (WEST), MAHARASHTRA-400067 ALL THE OTHER DETAILS AS MENTIONED IN THE ABOVE-MENTIONED PUBLICATIONS AND NOTICES REMAINS THE SAME.

Date : 29/02/2024  
Place : Mumbai

Sd/-  
Authorised Officer  
JM Financial Home Loans Limited

**DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)**

1st Floor, MTLN, Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400 703.  
Case No. : 0A/578/2023 Exh. No. 9

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Canara Bank Versus Pravin Bhimsing Suryawanshi

To,  
1) Nashik Police Sahakari Gruha Nirman Sanstha Ltd  
R/o. Nashik Police Co-Op. Housing Society, Adgaon, Nashik, Maharashtra-422003

SUMMONS

Whereas, 0A/578/2023 was listed before Hon'ble Presiding Officer/Registrar on 03/12/2022. Whereas, the Hon'ble Tribunal is pleased to issue summons/notice on the said application under section 19 (4) of the Act, (OA) filed against you for recovery of debts of Rs.2214901.25/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, You, the defendants are directed as under:

i) To Show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

ii) To disclose particulars of properties or assets other than those specified by the applicant under serial number 3A of the original application;

iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 30/04/2024 at 10:30 AM failing which the application shall be heard and decided in your absence.

Signature of the Officer Authorised to issue Summons  
Sd/-  
(SANJAI JAISWAL)  
Registrar,  
DRT-III, MUMBAI

Given under my hand and seal of this Tribunal on this date : 19/12/2023.

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PRASHANTI LAND DEVELOPERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Prashanti Land Developers Private Limited
2. Date of incorporation of corporate debtor	December 6 <sup>th</sup> , 2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200MH2005PTC157848
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - G 2/3 Guljalmi Apartments, Off Ram Mandir Road, Babhai Naka Borivali (West), Mumbai-400092
6. Insolvency commencement date in respect of corporate debtor	February 26 <sup>th</sup> , 2024 (Order received on February 27 <sup>th</sup> , 2024)
7. Estimated date of closure of insolvency resolution process	August 24 <sup>th</sup> , 2024 (180 days from the date of Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Primus Insolvency Resolution & Valuation Pvt. Ltd. (an IPE registered as IP) IBSB/IIPE-0072/IIPA-2022-23/50002 Details of Authorized Signatory: Mr. Krishna Gopal Ratanlal Maheshwari, Director
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:- C-4-E/135, Janak Puri, New Delhi-110058 Email ID registered with the Board: <a href="mailto:info@primusresolutions.in">info@primusresolutions.in</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: 408, 4 <sup>th</sup> Floor, Manish Chambers, Sonawala Road, Goregaon (East), Mumbai-400063 Email Id: <a href="mailto:circp.prashanti@gmail.com">circp.prashanti@gmail.com</a>
11. Last date for submission of claims	March 11 <sup>th</sup> , 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals Identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of authorized representatives are available at:	The relevant forms can be downloaded at <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

\*NA-Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-II has ordered the commencement of a corporate insolvency resolution process of PRASHANTI LAND DEVELOPERS PRIVATE LIMITED on February 26<sup>th</sup>, 2024 (Order received on February 27<sup>th</sup>, 2024).

The creditors of PRASHANTI LAND DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before March 11<sup>th</sup>, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative form among the three insolvency professionals listed against entry no 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Krishna Gopal Ratanlal Maheshwari  
Director & Authorized Signatory  
Primus Insolvency Resolution & Valuation Pvt. Ltd.  
acting as Interim Resolution Professional  
Reg No: IBSB/IIPE-0072/IIPA-2022-23/50002  
Date: February 29<sup>th</sup>, 2024  
Place: Mumbai  
AFA Valid upto: 13.12.2024

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**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:- C-4-E/135, Janak Puri, New Delhi-110058 Email ID registered with the Board: <a href="mailto:info@primusresolutions.in">info@primusresolutions.in</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: 408, 4 <sup>th</sup> Floor, Manish Chambers, Sonawala Road, Goregaon (East), Mumbai-400063 Email Id: <a href="mailto:circp.prashanti@gmail.com">circp.prashanti@gmail.com</a>
11. Last date for submission of claims	March 11 <sup>th</sup> , 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals Identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of authorized representatives are available at:	The relevant forms can be downloaded at <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative form among the three insolvency professionals listed against entry no 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Krishna Gopal Ratanlal Maheshwari  
Director & Authorized Signatory  
Primus Insolvency Resolution & Valuation Pvt. Ltd.  
acting as Interim Resolution Professional  
Reg No: IBSB/IIPE-0072/IIPA-2022-23/50002  
Date: February 29<sup>th</sup>, 2024  
Place: Mumbai  
AFA Valid upto: 13.12.2024

**शुभिनू जे. 02528/222337**  
Email: [dycfdahanu@mahaforest.gov.in](mailto:dycfdahanu@mahaforest.gov.in)

**महाराष्ट्र शासन**  
**वनविभाग**  
उप वनसंरक्षक (प्र.) इलाकू, वनविभाग, इलाकू बाचे कार्यालय इलाकू आमर रोड, पंचाचत समिती इलाकू कार्यालय शेजारी, ता. इलाकू, जि. पांजरा, पिन-६०४०४१

**E-Tenders Type :- Open**

E-Tenders are being invited on behalf of Dy. Conservator of Forests/Xehanuu, Dahanu Forest Division, Tal-Dahanu, Dist-Palghar, Pin Code-401601.

Sr. No.	Name of Work	Estimated Cost
1	DGPS Survey of Reserve forest Area (Compartment) of Mandvi Range of Forest Division Dahanu (E-Tenders ID :- 2024_HFFN_1004528 (Dahanu))	Rs. 31,90,757/-

1. The Tenders documents along with procedure, EMD amount and conditions of online jibmmion of Bid are available website [www.mahatenders.gov.in](http://www.mahatenders.gov.in)

2. Online sealed Tenders will be accepted on or before dt. 04.03.2024 till at 5.00 PM and same will be opened on dt. 05.03.2024 at 6.00 PM.

Dy. Conservator of Forests,  
Dahanu Forest Division, Dahanu

DGIPR 2023-24/8910

**JM Financial Home Loans Limited**

Corporate Identity Number: U65999MH2014PLC28834  
Corporate Office Address: 3rd Floor, Sushik IT Park, Plot No 68E, Off Datta Pada Road, Borivali East, Mumbai-400056

**CORRIGENDUM NOTICE**

THIS IS IN REFERENCE TO THE ACTION INITIATED UNDER SARFAESI ACT, 2002 AGAINST OUR BORROWER MR. MADHUKAR SALUNKHE (HMUM21000012918) ALONG WITH CO BORROWERS MRS. MANSI SALUNKHE, SWARA AGRO FARMS

THIS IS IN REFERENCE TO ADVERTISEMENT/NOTICES AGAINST LOAN A/C NO. HMUM21000012918 PUBLISHED IN THE FOLLOWING NEWSPAPERS:

Particulars	Date
Notice under section 13(2)	6-March-2023
Publication of Demand notice under sec 13(2)	11-March-2023 The Free Press Journal - English Navshakti - Marathi
Possession Notice under section 13(4)	25-May-2023
Publication of Possession notice under sec 13(4)	26-May-2023 The Free Press Journal - English Navshakti - Marathi

THIS CORRIGENDUM IS PUBLISHED TO CORRECT TYPOGRAPHICAL ERROR IN ADDRESS OF PROPERTY PUBLISHED IN THE ABOVE NEWS PAPERS WHERE THE PLOT NUMBER IS MENTIONED "PLOT 72" NOW PLEASE READ THE PROPERTY ADDRESS AS KAMAL NIWAS, PLOT NO, 73- 265, RSC 68, CHARKOP SECTOR 7, PRIYADARSHANI VIDYAHARAN MARG, CTS NO. 1C/1/775 OF VILLAGE CHARKOP KANDIVALI (WEST), MAHARASHTRA-400067 ALL THE OTHER DETAILS AS MENTIONED IN THE ABOVE-MENTIONED PUBLICATIONS AND NOTICES REMAINS THE SAME.

Date : 29/02/2024  
Place : Mumbai

Sd/-  
Authorised Officer  
JM Financial Home Loans Limited

**IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) R.A.E. & R. SUIT NO. 613 OF 2018**

**1. Ramkumar Jalan Public**  
Charitable Trust Duly Registered under the Indian Public Trusts, 1890 Having their office at 35, Bombay Talkies compound, Haroon Khan Road, Malad (west), Mumbai - 64.

**2. Mr. Ravindra Kumar Loknath Jalan**  
Age: 66 years, Male, Senior Citizen, Indian Inhabitant of Mumbai, Occ: Business.

**3. Mr. Gaurav Ashok Jalan**  
Age: 45 years, Male, Senior Citizen, Indian Inhabitant of Mumbai, Occ: Business

**4. Mr. Sanjiv Lalitprasad Goenka,**  
Age: 59 years, Male, Senior Citizen, Indian Inhabitant of Kolkata, Occ: Business The Plaintiffs No. 2 to 4 are the Trustees of the Plaintiff no. 1 Trust abovenamed at 35, Bombay Talkies Compound, Malad(West), Mumbai - 400 064. ...Plaintiffs

V/s

**1. M/s. Yogi Chemical Works**  
Through Proprietor Mr. Sandeep Chaggañal chheda, Male, Adult Indian Inhabitant of Mumbai, Occ: Business, Carrying on the business/running factory at Shed No. 241, Gr. Fir., Bombay Talkies Copmound, Himanshu Rai Road, Liberty Garden, Malad (West), Mumbai - 400 064. Residing at Flat No. 309, 'E' Wing, Guranank Building, Opp. Mahadev Mandir, Shankar Lane, Kandivli(West), Mumbai - 400 067.

**2. M/s. Jalaram Industries**  
Through Proprietor Mr. Ashok Ramanlal Panchal, Male, Adult, Indian Inhabitant of Mumbai, Occ: Business, Illegally occupying and carrying on the business at Shed No. 241, Gr. Fir., Bombay Talkies Compound, Himanshu Rai Road, Liberty Garden, Malad (West), Mumbai - 400 064. ...Defendants

To,  
The Defendant No. 1 abovenamed,

Whereas the Plaintiffs abovenamed have instituted the suit against the Defendants praying therein that this Hon'ble Court be pleased to pass order and decree as per Section 16(1) (e) and/or Section 16(1)(n) of Maharashtra Rent Control Act, 1999 directing the Defendants each one of them to vacate and handover the quiet and peaceful possession of suit premises i.e. Shed no. 241, Ground floor having an area of 715 sq. ft. Lying, being and situated at Bombay Talkies compound, Malad(W), Mumbai - 400 064 to the Plaintiffs by removing their goods and machineries and for such other and further reliefs.

You are hereby summoned to file your Written Statement within 30 days from service of summons and to appear before the Hon'ble Judge Presiding in Court Room No. 36, 6th Floor, Court of Small Causes, Anant Kanekar Marg, Bhaskar Building, Bandra (East), Mumbai - 400 051 in person or by authorized Pleadur duly instructed and able to answer all material questions relating to suit or who shall be accompanied by some other person able to answer all such questions on 02th March, 2024 at 2.45 A.M. and appear before the Court Room No. 36 to answer the above named Plaintiff, and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day and you will bring with you or send by your pleader, any documents on which intend to rely support of your defence and you are hereby required to take notice that in default of filing written statement, or your appearance on the day before mentioned, the suit will be heard and determined in your absence.

You may obtain the copy of said Plaintiff from Court Room No. 36 of this court.

Given under the Seal of Court, this 04th day of March, 2023.  
Place : Mumbai  
Date : 22/02/2024  
Sd/-  
(R. K. Kulkarni)  
Additional Registrar

**TAKE NOTICE THAT** Mr. Kailash K. Bothare have agreed to sell, assign, transfer and convey the schedule properties more particularly described in the schedule hereto below free from all encumbrances to Mr. Mayuresh Jawaharlal Jaisinghani.

All the person/entities including inter alia any individual, Hindu Undivided Family, a company, bank(s), and/or financial institution(s), non-banking financial institution(s), trust, a firm, an association of persons or body of individuals whether incorporated or not, lender(s), creditor(s), and/or any authority having any right, title, interest, share, claim, demand whatsoever in respect of schedule Properties or any parts thereof by way of sale, mortgage, transfer, exchange, gift, bequest, trust, inheritance, tenancy, sub-tenancy, leave and license, care taker basis, occupation possession, family arrangements/ settlements, FSI/TDR consumption, development rights, partnership, share pledge, right of way, decree or order of any court of law, contracts/agreements, encumbrances, lis pendens and/or any liability and/or any writing and/or any arrangement and/or any commitment or otherwise howsoever into, over or upon schedule Properties together with shares and benefits thereto are hereby required to give notice thereof in writing together with the supporting documents and particulars of any such rights or claim to the undersigned, within 14 (fourteen) days from the date of publication hereof, failing which the claim if any, shall be deemed to have been released or waived.

**SCHEDULE :-** Office No. 501, 502 and 503 on 5th floor in the building known "Business Classic Co-operative Premises Society Ltd.," situated on land bearing CTS No. 10/A & 10/B of Village : Chincholi, Taluka : Borivali, in the registration district and sub district of Mumbai city and Mumbai suburban situate, lying and being at Chincholi Bunder Road, Malad (West), Mumbai-400064 together with Shares attached with aforesaid offices.

Dated this 28th day of February, 2024.

Hussain Mohammed Salim, Advocate  
23L/B, Western Railway Colony,  
S. V. Road, Bandra (West), Mumbai-400050

**BRIHANMUMBAI MAHANAGARPALIKA**

No.D.M.C./6016/Infra of 28.02.24

**PUBLIC NOTICE**

Pursuant to Section 297(1) (b) of Mumbai Municipal Corporation Act 1888, as modified up to date, the undersigned proposes to apply to the Municipal Corporation at their meeting to be held on 14.03.2024 or on such day thereafter, as the said application can conveniently be disposed off for authority to the following proposal.

"To part Modification of sanctioned R.L. from (36.60 Mtr. to 42.60 Mtr.) for Pandita Ramabai Marg (From Nyaymurthy Sitaram Patkar Marg to Nana Chowk), sanctioned R.L. from (42.60 Mtr. to 38.40 Mtr.) Jayji Dadaji Marg (From Nana Chowk to Vasantnaik Chowk/Tardeo Circle) & sanctioned R.L. from (38.40 Mtr. to 36.60 Mtr.) for Arthur Road (Sane Guruji Marg) (From Vasantnaik Chowk/Tardeo Circle to Tulsai wadi Road) to 36.60 Mtr. (120W) to 27.45 Mtr. (90W) wide R.L. for the portion marked 'A' to 'B', 'B' to 'C' and 'C' to 'D' respectively u/ 297(1) (b) of MMC Act, 1888 amended upto date at Tardeo Division in 'D' Ward as shown in Plan no. E.E. T & C /277 dated 12.02.2024."

A plan no. E.E.TPL/City/RL/277 dated 12.02.2024, showing the existing sanctioned R.L. (shown in red) and revised (shown in green) marked as 'A' to 'B', 'B' to 'C' and 'C' to 'D' to be prescribed in substitution thereof aforesaid is deposited at the office of Deputy Chief Engineer (Traffic) of Municipal Corporation and can be inspected by any desiring to do so, at any time during office hours at Engineering Hub Building, Zero Floor, near Worli naka, Dr. E. Mozes Road, Mumbai-400018 and also at the office of Asst. Commissioner 'D' ward, Jobanputra Compound, Nana Chowk, Grant Road, Mumbai-400007.

Every person desirous of making any representation to the Corporation or of bringing before the Corporation any objection in respect of the said proposal may do so by letter addressed to the Municipal Secretary at the Mahapalika Head Office, and deliver at the said office not less than three clear days before the day of such meeting.

Dated this 28th day of Feb. 2024

Sd/-  
Dy. Mun. Commissioner (Infra)  
PRO/3109/ADV/2023-24  
Avoid Self Medication

**PUBLIC NOTICE**

Shrimati Sheela Devi Puri a Member of the Venus Co-operative Housing Society Ltd, having address at R.G Thadani Marg, Worli Sea Face, (South), Mumbai - 400018 and holding flat/tenement No 42 in the building of the society, died on 27-12-2003 without making any nomination.

The society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as is provided under the Bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/ property of the Society shall be dealt with in the manner provided under the Bye-laws of the Society. A copy of the registered Bye-laws of the Society is available for inspection by the claimants/ objectors in the office of the Society with the secretary of the Society between 10 A.M to 5 P.M from the date of publication of the notice till the date of expiry of its period.

For and on behalf of  
The Venus Co-op. Housing Society Ltd  
Hon. Secretary

Place: Mumbai  
Date: 29/02/2024

**PUBLIC NOTICE**

THIS IS TO INFORM TO ALL CONCERN THAT "BINOD KUMAR GUPTA" AND "VINOD KUMAR GUPTA" RESIDING AT 1901/1902, TOWER-1, RUSTOMJEE OZONE CHSL, GOREGAON MULUND LINK ROAD, NEAR GOREGAON TELEPHONE EXCHANGE, GOREGAON (W), MUMBAI-400001; HAVING AADHAR CARD NO. 35910100508518 THE NAME OF ONE AND THE SAME PERSON. IF ANY ONE HAVING ANY OBJECTION FOR THE SAME THEN OBJECTION SHALL BE SENT TO BY REGISTERED POST AT THE ADDRESS MENTIONED HEREIN RAISED WITH IN 15 DAYS OF PUBLICATION OF THIS NOTICE FAILING WHICH NO OBJECTION WILL BE ENTERTAINED.

Sd/-  
(BINOD KUMAR GUPTA)

**PUBLIC NOTICE**

NOTICE IS HEREBY GIVEN TO PUBLIC THAT, Mrs. Bharati Parmeshwaran Nair, Mrs. Sanjeevani Vijay Rana, Mrs. Purinima Ashish Chandragiri, Mrs. Nupur Nareish Sasanwar and Mrs. Mallika Prasad Dhannaskar (Hereinafter referred to as "our clients") are the legal heirs of Late Mr. M. K. P. Nair who was the owner of the scheduled property and for the purpose of investigating the title, our client is issuing this public notice in relation to 411, in B wing, Gemini Apartment CHS LTD, situated at Divya Park, Jankalyan Nagar, Malad West, Mumbai 400095 bearing Survey No. 263 pt having C.T.S. No. 5 and 8 of village of Malvani, Malad West in the Registration Sub - District of Mumbai Suburban and Mumbai Suburban. (Herein referred as "scheduled property")

In view of the above, my client hereby gives a notice to the public at large and calls upon all ALL PERSON OR PERSONS having any right, title, interest and claim against or in respect of the aforesaid scheduled property or part thereof by way of inheritance, mortgage, possession, sale, exchange, gift, lease, loan, charge, trust, maintenance, easement, allotment, transfer, lis-pendens, attachment, license, whatever adjudicated in any litigation are requested to inform the same in writing to us (address mentioned below) within 14 (fourteen) days from the date of publication hereof together with copies of all documents on basis of which such claims are made, failing which, the claim or claims if any, of such person or persons will be considered to have been waived and/or abandoned and my client will proceed to complete the transaction of sale as envisaged by both parties.

**THE SCHEDULE ABOVE REFERRED TO**  
ALL THAT piece and parcel of property being Flat no. 411, B-wing on 4th floor, Gemini Apartment CHS LTD., situated at Divya Park, Jankalyan Nagar, Malad West, Mumbai 400095 bearing Survey No. 263 pt of village of Borivali, in the Registration Sub - District of Mumbai Suburban.  
Place : Mumbai  
Date : 29-02-2024

Sd/-  
Adv. Omkar Khanvilkar  
For Omkar Khanvilkar Law Chambers  
Office No. 611, 6th floor, Golden Chambers,  
New Link Road, Opp. Tanishq Showroom,  
Andheri West, Mumbai - 400 053.

**IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) R.A.E. & R. SUIT NO. 314/431 OF 2011**

**Shri. Babubhai Jethalal Shah.**  
Aged 81 years, Adult Indian Inhabitant, Occu. Business, residing at Rashmi Kunj Building, Plot No. 26, Navv.P.O. Scheme, Vile Parle (West), Mumbai: 400 056. ...Plaintiff

**VERSUS**

1. Smt. Subhadra Mahendrabhai Shah. Aged 71 years, Hindu, Indian Inhabitant occu. Not known.

2. Mrs. Mona Sanjay Sheth. Aged about 46 years, Occupation not known both presently residing at Flat No. 7, 3rd Floor, Manisha Building, behind Tara Niwas, Bhadarwadi Road, Andheri (W), Mumbai 400 058. ...Defendants

To,  
The Defendant No. 1 abovenamed,

Whereas the Plaintiffs abovenamed have instituted the suit against the Defendants praying therein that this Hon'ble Court be pleased to pass order and decree as per Section 16(1) (e) and/or Section 16(1)(n) of Maharashtra Rent Control Act, 1999 directing the Defendants each one of them to vacate and handover the quiet and peaceful possession of suit premises i.e. Shed no. 241, Ground floor having an area of 715 sq. ft. Lying, being and situated at Bombay Talkies compound, Malad(W), Mumbai - 400 064 to the Plaintiffs by removing their goods and machineries and for such other and further reliefs.

You are hereby summoned to file your Written Statement within 30 days from service of summons and to appear before the Hon'ble Judge Presiding in Court Room No. 36, 6th Floor, Court of Small Causes, Anant Kanekar Marg, Bhaskar Building, Bandra (East), Mumbai - 400 051 in person or by authorized Pleadur duly instructed and able to answer all material questions relating to suit or who shall be accompanied by some other person able to answer all such questions on 02th March, 2024 at 2.45 A.M. and appear before the Court Room No. 36 to answer the above named Plaintiff, and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day and you will bring with you or send by your pleader, any documents on which intend to rely support of your defence and you are hereby required to take notice that in default of filing written statement, or your appearance on the day before mentioned, the suit will be heard and determined in your absence.

You may obtain the copy of said Plaintiff from Court Room No. 37 of this court.

Given under the Seal of Court, this 07th day of February, 2024.  
Place : Mumbai  
Date : 22/02/2024  
Sd/-  
(R. K. Kulkarni)  
Additional Registrar

**IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) R.A.E. & R. SUIT NO. 314/431 OF 2011**

**Shri. Babubhai Jethalal Shah.**  
Aged 81 years, Adult Indian Inhabitant, Occu. Business, residing at Rashmi Kunj Building, Plot

